

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

wednesday the thirteenth DAY OF APRIL.
ONE THOUSAND NINE HUNDRED AND EIGHTY EIGHT

;PRESENT;

THE HON'BLE MR. B.N.JAYA SINHA: VICE-CHAIRMAN
AND

THE HON'BLE MR.D.SURYA RAO: MEMBER. (Judical)

R.A. NO. 32187 an

ORIGINAL APPLICATION NO.

438/87

BETWEEN:-

Philip Jacob.

....Applicant

(Applicant in case 438)

AND

- 1) The General manager, S.C.Railway,
Rail nizam, Secunderabad.
- 2) The chief personnel officer, S.C.Rly,
Rail nizam, Secunderabad.
- 3) The Divl. Railway manager (B.G). secunderabad Divn.
(B.G). S.C.Rly, secunderabad.
- 4) The Divl. Mechanical Engineer (B.G)
Carriage and wagons, secunderabad Division,
S.C.Rly, secunderabad.
- 5) The Asstt. mechanical engineer (B.G)
Carriage and wagons, secunderabad Division,
S.C. Railway, Secunderabad.
- 6) The chief Train Examiner
(Carriage & wagons) BG/SC
S.C. Rly, Secunderabad.

....Respondent

Respondent

REVIEW APPLICATION NO.32 of 1987

IN

ORIGINAL APPLICATION NO.438 of 1987

ORDER OF THE TRIBUNAL

The applicant had filed the Original Application No. 438 of 1987 which was dismissed on 12-8-1987 on the ground that the applicant had not exhausted the alternative remedy of appeal available to him. In this Review Application the applicant states that the order of this Tribunal is not proper and that along with this Review Application he has filed a copy of appeal dated 10-1-1987 purported to have been filed by him against the order dated 31-12-1986 which was impugned in O.A.No.438 of 1987.

2. We have heard the learned applicant in person and Shri N.R.Devaraj, Standing Counsel for Railways, After giving notice to the respondents, Shri Devaraj represents that the file does not disclose that the applicant had submitted any appeal on 10-1-1987. He further states that ^{an} the appeal dated 10-8-1987 was received on 12-8-1987 from the applicant by Registered Post which is addressed to the Divisional Railway Manager (Broad Gauge Division), Secunderabad

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whereas it should have been addressed to the Senior Divisional Mechanical Engineer (Broad Gauge). He also states that the appeal is being transmitted to the competent authority. The applicant is not able to produce any proof regarding submission of his appeal dated 10-1-1987. Having considered the facts, we direct that the appeal dated 10-8-1987 be disposed of within two months from the date of receipt of this order. With these directions the Review Application is disposed of.

On behalf of

(B.N.JAYASIMHA)
Vice Chairman

D.S.Rao
(D.SURYA RAO)
Member (Judl.)

Dated: 13th April, 1988.

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vsn

*S. Venkateswaran
13th April 1988*